CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 •38.

Dated: 29DEC 1994

APPLICATION NO: 1988 of 1994.

APPLICANTS: - Sri. J. N. Ramanourthy.

RESPONDENTS: - The Collector of Certal Excise, Bangalose. 1

- J. Soi. A. N. Vernigopala Gorda, Advocaté no. 8/2, first floor, R. V. ROOD, BANGALORE. 5600021
- 2. The Collector of Certific Excise, Certific Revenue Aldge, PB.No. 5400, Queen's Road, Bangalow. 560001.
- 3. Soi. M. Vasndera Roo, Certou Gout Stry Conosel, High Court Boldy, Bangalore-560001

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 15.12.94

Issuedon

29/12/94

DEPUTY REGISTRAF
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.1988/1994

THURSDAY, THIS THE 15TH DAY OF DECEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

Sri T.N. Ramamurthy, aged about 60 years, S/o late T.M. Natesan, No.659, Puttamma Layout, Subbannapalayam, Maruthisevanagar, Bangalore - 560 033.

Applicant

(By Advocate Shri A.N. Venugopal Gowda)

Vs.

The Collector of Central Excise, Central Bevenue Buildings, Queens Road, P.B.No.5400, Bangalore - 560 001.

is entitled to in a usual course.

Respondent

(By Advocate Shri M. Vasudeva Rao, Addl. Central Govt. Stg. Counsel)

ORDER

The applicant was an Inspector in the Central Excise who suffered an order of Compulsory Retirement as a consequence of which he was consigned to pre-mature retirement with effect from 22.7.1990. It is common ground, the said order of compulsory retirement was passed in exercise of powers of the department under F.R.56(j) vide Annexure-'A'. In these proceedings, there is no contention about the aforesaid indictment under F.R.56(j). But, what is urged is regarding the grievous plight of the applicant who has retired nearly 4 years back, but is continuing in a cash coll called Provisional Pension and at the same time denying the substantial cash of D.C.R.G. money to which every retiring employee

...2..

pending against the applicant, in the Court of the Special Judge at Mysore or level payment of Provisional Pension but denied him payment of the D.C.R.G. amount vide Annexure—"B" which reads:

"OF TICE OF THE COLLECTOR OF CENTRAL EXCISE: CENTRAL REVENUES EUILDING: QUEEN'S ROAD: P.3.NO.5400: BANGALORE - 560 001.

C.Nc.II/25/26/90 D.4

Dated: 25-9-90.

To

Shri T.N. Ramamurthy, Inspector of Cen.Excise (Retd.), No. 195, Subbannapaloyam, M.S. Nagar, Bangalorg-560 033.

Sub: Non-receipt of retirement benefits-reg.

Ref: Your letter dated 17-9-90.

In accordance with Rule 69 of C.C.S (Pension)
Rules, 72 you have been sanctioned provisional pension.

As per Rule 69(c) of the said rules and rule 4 of C.C.S (Commutation of Pension) Rules, 1981, no gratuity/commutation of provisional pension is payable until the con: lusion of the Departmental or Judicial proceedings and issue of final orders.

Sd/-(L. JEYASEELAN) ADDITIONAL COLLECTOR (P&V).**

From the order of Annexure—'B', I am told, the applicant made a spate of representations complaining of the grave hardship and financial curess caused to him in not releasing the D.C.R.G. amount due besides denying him the benefit of commuted value of Pension. It transpires that little or no head paid to his representations by the depirtment with the result as on today, he neither has the full pension nor D.C.R.G. he should have ordinarily obtained and having been denied the same, he has come up with the application.

3. Whri A.N. Venugobal Gowda, appearing on his behalf straneousl, contends that money just due to his client should not

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

DRIGINAL APPLICATION No.1988/1994

THURSDAY, THIS THE 15TH DAY OF DECEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

Sri T.N. Ramamurthy, aged about 60 years, S/o late T.M. Natesan, No.659, Puttamma Layout, Subbannapalayam, Maruthisevanagar, Bangalore - 560 033.

Applicant

(By Advocate Shri A.N. Venugopal Gowda)

Vs.

The Collector of Central Excise, Central Bevenue Buildings, Queens Road, P.B.No.5400, Bangalore - 560 001.

is entitled to in a usual course.

Respondent

(By Advocate Shri M. Vasudeva Rao, Addl. Central Govt. Stg. Counsel)

ORDER

The applicant was an Inspector in the Central Excise
who suffered an order of Compulsory Retirement as a consequence
of which he was consigned to pre-mature retirement with effect
from 22.7.1990. It is common ground, the said order of compulsory
retirement was passed in exercise of powers of the department
under F.R.56(j) vide Annexure-'A'. In these proceedings, there
is no contention about the aforesaid indictment under F.R.56(j).
But, what is urged is regarding the grievous plight of the applicant
who has retired nearly 4 years back, but is continuing in a cash
toll called Provisional Pension and at the same time denying the
hubstential cash of D.C.R.G. money to which every retiring employee

...2..

2. The department, taking notice of certain proceedings pending against the applicant, in the Court of the Special Judge at Mysore or lered payment of Provisional Pension but denied him payment of the D.C.R.G. amount vide Annexure—18° which reads:

"OFFICE OF THE COLLECTOR OF CENTRAL EXCISE: CENTRAL REVENUES BUILDING: QUEEN'S ROAD: P.B.NO.5400: BANGALORE - 560 001.

C.N. .II/25/26/90 D.4

Dated: 25-9-90.

To

Shr. T.N. Ramamurthy, Ins sector of Cen.Excise (Retd.), No. i95, Subbannapalayam, M.S.Nagar, Bangalore-560 033.

Sub: Non-receipt of retirement benefits-reg.

Ref: Your letter dated 17-9-90.

In accordance with Rule 69 of C.C.S (Pension)
Rules, 72 you have been sanctioned provisional pension.

As per Rule 69(c) of the said rules and rule 4 of C.I.S (Commutation of Pension) Rules, 1981, no gratuity/commutation of provisional pension is payable until the comclusion of the Departmental or Judicial proceedings and issue of final orders.

Sd/-(L. JEYASEELAN) ADDITIONAL COLLECTOR(P&V)."

From the order of Annexure—'6', I am told, the applicant made a spate of representations complaining of the grave hardship and financial duress caused to him in not releasing the D.C.R.G. amount due besides denying him the benefit of commuted value of Pension. It transpores that little or no head paid to his representations by the department with the result as on today, he neither has the full pension nor D.C.R.G. he should have ordinarily obtained and having been denied the same, he has come up with the application.

3. Shri M.N. Venudopal Gowda, appearing on his behalf straneously contends that money just due to his client should not

. .

be kept in cold storage for ever or until the department gets a green signal in the Judicial proceedings which I am told is pending before the Special Judge, Mysore, since 1976, an aspect which is not in dispute. The position is, the man is being crucifixed by denying him the terminal benefits to which he was otherwise entitled to, only because of the pendency of a criminal proceedings, the end of which is not in sight even after 18 long years.

that the department cannot be blamed for the static state of affairs as the criminal proceedings was initiated by the C.B.I. which is totally in control of the same. He says that the department, in those circumstances was as helplass as the applicant himself and a rule enjoins non-payment of Gratuity amount till the conclusion of a judicial or departmental proceedings. Reference in this connection is made to Rule 69(c) and Rule 9(4) of Pension Rules, which read as follows:

*Rule 69(c) : No gratuity shall be paid to the Govt. servant until the conclusion of the departmental or judicial proceedings and issue of final orders thereon:

Rule 9(4): In the case of Government servant who has retired on attaining the age of superannuation or otherwise and against whom any departmental or judicial proceedings are instituted or where departmental proceedings continued under sub-rule (2), a provisional pension as provided in Rule 69 shall be sanctioned."

Relying on these rules, the learned standing counsel maintains that the department could not possibly be faulted at all for having refused payment of gratuity and the commutation value of pension. No doubt, these rules are made in exercise of the executive powers of the state to safeguard its interests particularly, where the retiring official is a person tainted with a blasphemous record and hence the benefit due to such a person is



required to be withheld till a decision in regard to this error, crimes or defaults committed by such a person is pending adjudication in this judicial proceeding or departmental enquiry as the case may be, are concluded and final orders passed, but, until then the department is entitled to a reprieve in regard to payment of the reliral benefits that would otherwise accrue to the retiring o ficial, as a matter of right, ofcourse. But, I must recall that in a sense, the rule enjoining non-payment of retiral benefits to an official involved in judicial proceedings or departmental encuiry, although harsh and in a manner of speaking penal in character, has monetheless to pay head to the equality clause. For example, the judicial proceeding or a departmental enquiry may protrict and becomes almost interminable in hature as it has happened in this case, since even after 18 years of pendency, there is no light at the end of the tunnel. I am told by Shri A.N. Venugopa. Gowda that even now the trial itself is yet to commence, the ques ion therefore is as to whether the claims of the applicant be treated as totally indefensible and all reliefs denied to him. I find there is no controversy attached to clause (c) of Rule 69 which empowers Govt. to pay the gratuity, in case departmental proceedings have been instituted under Rule 16 of CCS (CCA) Rules for imposing any penalty. The position, therefore, is that a person subjected to a departmental enquiry under Rule 16 would be entitled to payment of gratuity. But, the position is otherwise, Mx that person is involved in a trivial incident resulting in the comment ement of a judicial proceeding pending before a court. Indeed, a judicial probeeding can be of a trial at which a person $\tilde{\ }_{8}$ can be given a capital sentence or it may be as simple as an offence of intimidation which may not call for anything more than ! a reprimend. If that is the situation, without recerd to the gravily of the indictment in a judicial proceeding, can a delinquen offic ir be denied the gratuity amount, indeed a benefit never to be



allowed. Whereas, if he were to simply end up with a domestic enquiry under Rule.16, he would be eligible for payment of pension and receipt of gratuity. Surely, this comparative step of normative assessment of the Govt. officer's right to seek and obtain payment of gratuity appears to vary in a somewhat unbalanced fashion that might certainly trigger off an argument that Rules 16 and 69(c) are provisions which are wholly arbitrary and must meet with an appropriate end by being declared to be violative of the equality clause on the contrary. But, then I do not wish to go that far into the almost dimensionless parameters of the equality clause in Article 14 and its impact on Rule 69(c) which is, however, not in challenge. But, suffice it to say that in the facts and circumstances of the case, I find that for no fault of the applicant, the judicial proceeding is pending before a Court at Mysore for the last 18 years aid is even today nowhere near conclusion since it is said to be not even taken up so far. I, therefore, think it appropriate to direct the Govt. to release the amount of gratuity payable to the applicant and also fix up and pay the commutation value of pension subject to the applicant furnishing an Indemnity Body and a surety equivalent to the amount due to the applicant under both heads. viz., the gratuity and commutation of pension. I notice that there is authority for the position. A reference in this connection may be invited to the case of Jeet Singh Virdi Vs. Union of India & Ors. reported in (1992) 21 ATC 620 in which the Principal Bench of this Tribunal had ordered payment of all retiral benefits on furnishing of Indemnity Bond. The department will now therefore quantify the retiral benefits due towards gratuity and payment of commuted value of pension and call upon the applicant to furnish a surety and an Indemnity Bond to cover the amounts payable to him under the above heads. This exercise should be done within 8 weeks from the date

1

of receipt of a copy of this order by the respondent. Thereupon, the applicant will take steps to comply with the direction to furnish the appropriate Indemnity Bond and a surety and in consequence the department will arrange for payment of the retiral benefits indicated above. No order as to costs.

> (P.K.SHYAMSUNDAR) VICE CHAIRMAN

TRUE COPY

Section Officer Central Administrative Tribunal

Bangalere Bench

Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Miscellaneous Appln.No.119/95 in

Dated: 21 MAR 1995

APPLICATION NO.

1988 of 1994.

APPLICANTS: T.N.Ramamurthy,

V/S.

RESPONDENTS: Collector of Central Excise, Bangalore.

To

- 1. Sri.A.N. Venugopala Gowda, Advocate, No. 8/2, R.V. Road, First Floor, Bangalore-560004.
- Sri.M.Vasudeva Rao, Addl.Central Govt.Stng.Counsel, High Court Bldg, Bangalore-560001.

Subject:- Forwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 09-03-1995.

Issued on

103612

DEPLAY REGISTRAR

In the Central Administrative Tribunal Bangalore Bench Bangalore

Sri. J. N. Damaroush, & Collector Control Excise Blose
Application No. 1988 of 1994

MANO. PROER SHEET (contd)

Date Office Notes

Orders of Tribunal

(KS) Vel (TV2) MA)

93.1595.

Heard both sides.

Time the compliance is
extended by one more monks.

No further extension.

Sd-

HOS

No

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench Bangalore